

1	2	3
71.	Rural Litigations & Entitlement Kendra, Dehradun, U.P.	2,94,000
72.	Samaj Uthan Evam Anusandhan Sansthan, Allahabad.	3,14,982
73.	Srajan Uttar Pradesh Nekpur Civil Lines, Badaun, U.P.	41,029
74.	Dalit Manav Utthan Sansthan, Allahabad, U.P.	90,722
75.	Ratan Gramodyog Sewa Sansthan, Bikapur, Faizabad.	1,36,682
76.	Kanakpur Gramvikash Seva Sansthan, Distt Allahabad.	2,61,419
77.	Nishat Shiksha Samiti, Haldwani, Nainital.	43,979
78.	New Public School Samiti, Lucknow.	24,300
79.	Sardar Patel Lok Kalyan Samiti, Bhadehadu, Dt. Banda U.P.	22,493
80.	Dr. Ambedkar Samaj Seva Mandal, Vill. Veski Distt. Allahabad, U.P.	2,59,614
81.	Shri Mahila Udyog Samaj Utthan Samiti, Vrindaban, Distt. mathura, U.P.	36,815
	Total:	<u>78,72,440</u>
Tripura		
82.	SRC, BGVS Melarmath, Agartala, West Tripura.	4,00,000
West Bengal		
83.	SRC for AE, Bengal Social Service League, Calcutta.	34,50,000
84.	Indian Instt. of Management, Calcutta.	2,71,250
	Total:	<u>37,21,250</u>

Projects for Child Welfare

3644. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have made any review of the ongoing projects for child welfare in the country;

(b) if so, the details thereof;

(c) the quantum of Central assistance given to States for implementation of the scheme during the current financial year alongwith the financial assistance given during the last three years; and

(d) whether the quantum of Central assistance is likely to be increased in the next year?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) No, Sir. However, the Government has assigned National Council of Applied Economic Research (NCAER) to evaluate the Integrated Child Development Service Projects.

(b) NCAER will evaluate the ICDS Scheme by undertaking sample survey in 60,000 Anganwadi Centres in 3696

ICDS Projects throughout the country.

(c) An amount of Rs. 167.63 crores in 1st instalment has been released to States and Union Territories during 1998-99 for continued implementation of Centrally Sponsored ICDS Scheme. The financial assistance given to State/Union Territories during last three years are as follows:

Year	Amount released (Rs. in crores)
1995-96	568.38
1996-97	527.70
1997-98	608.85

(d) Yes, Sir. The increase will be subject to the clearance of Planning Commission and Ministry of Finance.

[Translation]

Construction of Buildings of Navodaya Vidyalayas

3645. SHRI CHANDRAMANI TRIPATHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of Navodaya Vidyalayas set up in

Madhya Pradesh and the Navodaya Vidyalayas for which the amount has been allocated for the construction of the school buildings during the last five years;

(b) the names of the schools where the construction work has been completed/remained incomplete by March 31, 1998; and

(c) the time by which the remaining buildings are likely to be completed?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Forty five (45) Navodaya Vidyalayas have been set up in Madhya Pradesh and Rs. 62.52 crores have been allocated during the last 5 years for construction of building for these schools.

(b) and (c) The construction of main school buildings in respect of 12 Vidyalayas is complete. The construction work in respect of remaining 33 schools buildings is in progress. Names of schools are shown in the enclosed Statement. Normally, the completion of Vidyalaya building takes six years from commencement subject to the provision of adequate funds each year.

Statement

Status of construction work of Navodaya Vidyalyas of Madhya Pradesh-as on 31.3.1998

(A) Vidyalayas where construction work are incomplete

S. No.	JNV
1	2
1.	Balaghat
2.	Bastar
3.	Betul
4.	Bhind
5.	Bhopal
6.	Chattarpur
7.	Chindwara
8.	Datia
9.	Dewas
10.	Dhar
11.	Durg
12.	Guna

1	2
13.	Gwalior
14.	Indore
15.	Jhabua
16.	Mandla
17.	Mandsaur
18.	Narsingpur
19.	Raigarh
20.	Raisen
21.	Ratlam
22.	Rewa
23.	Sagar
24.	Sarguja
25.	Satna
26.	Sehore
27.	Seoni
28.	Shivpuri
29.	Shajapur
30.	Sidhi
31.	Tikamgarh
32.	Ujjain
33.	Vidisha

(B) Vidyalayas where main building works have been completed but some minor works are incomplete

1	2
1.	Bilaspur
2.	Damoh
3.	Hoshangabad

1	2
4	Jabalpur
5	Khorgone
6	Morena
7	Panna
8	Rajnandgaon
9	Seoni
10	Rajgarh
11	Raipur
12	Shahdol

Tours by Indian Hockey Team

[English]

3646. SHRI MADHAV RAO PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the details of foreign tours undertaken by the Indian Hockey team during the last three years;
- the details of tours undertaken by the office bearers of IHF during the said period and the purposes thereof; and
- the details of expenditure incurred by IHF on each of these tours during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (KUMARI UMA BHARATI): (a) to (c) The required information is being collected and will be laid on the Table of the

S.No.	Amount of deposit to be re-paid	6 mths from due date	18 mths from due date	2 yrs & 6 mths from due date	3 yrs from due date
1.	Upto Rs. 10,000 each	40%	60%	—	—
2.	Above Rs. 10,000 Upto Rs. 20,000	10%	15%	35%	40%
3.	Above Rs. 20,000	10%	10%	25%	55%

Protection of Monuments in Andhra Pradesh

3648. SHRI S. S. OWAISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

House.

Complaint Against Defaulting Companies

3647. SHRI RAMPAL UPADHYAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- the number of complaints received by the Company Law Board under section 58-A of Companies Act, 1956 against the defaulting companies for repayment of principal amount and interest thereon from the investors during the period 1997-98;
- if so, the details of defaulting companies and action taken thereon to safeguard the interest of the investors;
- whether the complaint against the Modern Group of Companies has since been decided; and
- if so, the steps taken by the Company Law Board in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) The number of complaints/applications received by the Company Law Board under Section 58A of the companies Act, 1956 against the defaulting companies for non-payment of principal amount and interest thereon during the period 1997-98 was 14646.

(b) The information in respect of defaulting companies is being collected from all the Regional Benches of the Company Law Board and will be laid on the Table of the House.

(c) Yes Sir.

(d) The Company Law Board vide its order dated 29.12.97 has directed the Modern Group of Companies to repay the deposits as per the following schedule:

- whether Union Government have taken steps for the protection of the monuments situated in Andhra Pradesh particularly in Hyderabad;